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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
MCRC No. 24271 of 2022**

(SANAT KUMAR JAISWAL @ SANT KUMAR Vs THE STATE OF MADHYA PRADESH)

Dated : 30-11-2022

Shri Rajendra Prasad Gupta, learned counsel for the applicant.

Shri Harshwardhan Singh Rajput, learned counsel for Union of India.

Shri Shiv Kumar Shrivastava, learned Government Advocate for the respondent/State.

Learned counsel for the Union of India submits that Union of India has examined this matter and according to Union of India, this matter is a State subject under Schedule-7 of the Constitution of India and therefore the subject being covered under the State List, State is required to legislate.

Shri Shiv Kumar Shrivastava, learned Government Advocate submits that this matter was taken into consideration by a Committee of Senior Secretaries of the State and they have sought 3 months' time to prepare appropriate legislation and get it clear from the legislative assembly.

This request of Shri Shiv Kumar Shrivastava, Government Advocate is accepted.

List this case **on 13.03.2023.**

**(VIVEK AGARWAL)
JUDGE**

RC